

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

C/12

No. F/02/07/2020/S.I/ 22

Date: 04.04.2020

CLARIFICATION

With reference to Order No.121 dated 25/03/2020, 122 dated 26/03/2020, 122-A dated 29/03/2020, 122-B dated 30/03/2020, 122-C dated 03.04.2020 and 122-D dated 04.04.2020 of Delhi Disaster Management Authority, following clarifications, with regard to exemption of specific services within the category of exceptions already allowed, are hereby issued :-

- (i) Exception under clause 2(g), include distribution of food items and nutrition support by Anganwadi workers, once in 15 days, at the doorsteps of beneficiaries – children, women and lactating mothers.
- (ii) ‘Mandi’ under exception to clause 2(h), include direct marketing, facilitated by the State Government/ UT Administration, directly from the farmers/groups of farmers, FPOs Cooperatives, etc.
- (iii) Hospital and related medical services under clause 3 include AYUSH services i.e. sale and distribution of drugs, hospital dispensaries, individual clinics and telemedicine facilities.
- (iv) Manufacturing units under exception to clause 5(a) include manufacturing of AYUSH drugs.
- (v) Manufacturing units of packaging material under exception to clause 5(d) include packaging material for AYUSH drugs.

B. Further, vide the above guidelines; “Laboratories” have been exempted from lockdown restrictions. This includes the testing laboratories in the private sector for Covid-19 samples. These samples are collected through various collection centres, and thereafter transported to the aforesaid laboratories. The opening up of temporary collection centres, movement of lab technicians and transportation of samples from the collection centres to the laboratories is to be allowed and exempted from any lockdown restrictions on movement.

C. Additionally, exceptions to sale (including through e-Commerce), production, warehousing and transport of essential goods such as food, groceries, fruits and vegetables, dairy and milk products, meat and fish, animal fodder, seeds, fertilizers and pesticides, agriculture produce, drugs, pharmaceuticals, medical devices, their raw material and intermediaries have been specifically mentioned in the aforesaid guidelines. **In the order No. 122-B dated 30th March, 2020**, it was clarified that grocery would include hygiene products such as hand washes, soaps, disinfectants, body wash, shampoos, surface cleaners, detergents and tissue papers, toothpaste/oral care, sanitary pads and diapers, charger and battery cells, etc.

D. At the ground level, different interpretations are being made on the items given exceptions, which hinder smooth flow of supply chain of these essential items. In order to further streamline supplies of essential goods, following clarifications are issued:-

- i) Queries have been received as to what constitutes food and grocery. Since it is neither feasible nor desirable to mention each item of food and grocery in the guidelines, **it is hereby advised to interpret these terms** to mean all items of food and grocery that are usually consumed by people on day to day basis.

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- ii) Production, warehousing and transport of essential goods are included under exceptions in the guidelines and the district authorities are issuing individual passes to businesses covered in the exempted category. Difficulties in getting passes are, however, being faced by businesses having nation-wide supply chains of essential goods. **In order to address this concern, the District Magistrates concerned where such companies/organizations have their head office/branch office shall issue authorization letters to companies/organizations** having nation-wide supply chains of essential goods, allowing them to issue regional passes for easy movement of critical staff and workers in order to maintain their national supply chains. The numbers of such authorizations should be kept to bare minimum.
- iii) While operations of Railways, Airports and Seaports for cargo movement, relief and evacuation is allowed under the guidelines, difficulties are being faced in obtaining passes from district authorities in some cases. In order to address this and to accelerate unloading and mobility of goods across the country, **as clarified vide DO No. 40-3/2020-DM-I(A) dated 03.04.2020 of Union Home Secretary, Govt. of India (copy enclosed)**; the designated authorities under Railways, Ports and Airports are allowed to issue passes for a critical mass of staff and contractual labour that are essential for such operations.
- iv) Finally, inter-state and intra-state movement of all trucks and other goods/carrier vehicles with one driver and one additional person is allowed as long as the driver is carrying a valid driver's license. If the truck/vehicle is travelling empty, invoice, way-bill etc. for delivery or pick up of goods may additionally be carried by the drivers. Movement of driver and one person from their place of residence to truck should also be facilitated by local authorities.
- v) All movement of persons with passes shall be subject to strict adherence to norms for hygiene and social distancing as is required in the context of COVID-19.

District authorities and field agencies may please be informed on the above accordingly, so as to avoid any ambiguity at the ground level.



(Vijay Dev)

Chief Secretary, Delhi

Copy for information and necessary action to:

1. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries / HODs of Government of NCT of Delhi.
2. Commissioner of Police, Delhi – with the request to inform District authorities and field agencies on the above accordingly, so as to avoid any ambiguity at the ground level.
3. All District Magistrates of Delhi.
4. Chairperson, Airport Authority of India – with the request to issue necessary directions to In-charge, IGI Airport, Delhi.
5. General Manager, Northern Zone, Indian Railways.

Copy to:

- i. All Members of State Executive Committee, GNCTD.